CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 447/MP/2025

Subject	:	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking to bring on record change in name of the Applicant.
Petitioner	:	Essar Power Transmission Company Limited (EPTCL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**6.10.2026**
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy Ranganadhan, Senior Advocate, EPTCL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned senior counsel for the Petitioner submitted that the present Petition is for the formal change of the Petitioner's name due to the change in ownership of the licence.

3. The learned counsel for the Central Transmission Utility of India Limited (CTUIL) submitted that CTUIL has furnished the information vide affidavit dated 28.9.2026, in compliance with the Commission's directions in the Record of Proceedings (RoP) dated 19.12.2025. She further submitted that the Petitioner's assets continue to be considered as ISTS, in terms of the transmission licence granted to the Petitioner in 2008 and subsequently amended in 2023.

4. Considering the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(T. D. Pant)
Joint Chief (Law)